

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-701/ND/2020**

IN THE MATTER OF:

M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Ms. Subhalaxmi Sen, Proxy
Counsel.**

**For the Respondent/Corporate-debtor :Mr. Krishnendu Datta, Sr.
Advocate, Ms. Anjali Anchayil, Ms.
Avni Sharma, Mr. Rahul Gupta,
Advocates.**

ORDER

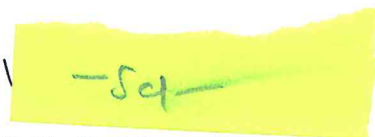
Ld. Counsel for the operational creditor is not present at the time of hearing of the matter, however after some other matters have been taken up the proxy counsel for the operational creditor has participated in the hearing through virtual mode and submitted that the arguing counsel is unwell and prayed for grant of time as last and final opportunity. The time prayed for is granted. Ld. Counsel for the corporate debtor was present at the time of first hearing as well as subsequent time when the proxy counsel has made the above submissions. Let, Court Officer send the notice to the main counsel for the operational



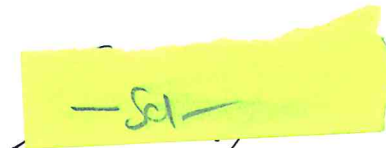
(Annu)

creditor for appearing in the matter to be present on that day for conducting the matter. Post the matter to **27th April, 2021.**

IA No. 1185 of 2021 may also be posted to the same date i.e. **27th April, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)